NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH

CORAM: SHRI SHYAM BABU GAUTAM HON'BLE MEMBER (TECHNICAL) **TMT. T.KRISHNA VALLI HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(IBC)/256/KOB/2024 in CP(IBC)/18/KOB/2024
SECTION	REG. 13 (2) (d) IBBI.
NAME OF PARTIES	CA RAJMOHAN R (IRP) INN THE MATTER OF SAPTHA ZEAL PRIVATE LIMITED
PETITIONERS ADVOCATE/ PROFESSIONAL	SANKAR P PANICKER
RESPONDENTS ADVOCATE/ PROFESSIONAL	

27 JUNE 2024

O R D E R

IA(IBC)/256/KOB/2024 in CP(IBC)/18/KOB/2024

This is an IA bearing No. 256/KOB/2024 filed by the IRP of M/s. Saptha Zeal Private Limited under Regulation 13(2)(d) and Rule 11 of NCLT Rules, 2016 to place on record the report certifying the Constitution of COC in compliance with Section 21 of the IBC read with Regulation 17(1) of CIRP regulations.

Learned Counsel, Mr. Sankar Panikkar appears along with Learned IRP, Mr. Rajmohan R through virtual mode and invited our attention to paragraph 4.2 of the present application, which reads as under:-

> *"It is submitted that as per Section 21 of the IBC 2016, the IRP had constituted CoC on 22/6/2024. It is further submitted that in compliance with Regulation 17 (1) of the CIRP Regulations, an IA is being filed to report the certifying the Constitution of COC. "*

Taking note of the submissions of the Learned Counsel appearing on behalf of the IRP and on perusal of the averments made in the present application, this bench is satisfied. Accordingly, the said report filed by the IRP is taken on record.

With the aforesaid observations, this IA(IBC)/256/KOB/2024 is **allowed and disposed of.**

Sd /- **Sd /-**

SHYAM BABU GAUTAM
MEMBER (TECHNICAL)

T.KRISHNA VALLI
MEMBER (JUDICIAL)